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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 808/1993

Date of decision: 13.08.1993

Shri Mahender Singh & Others

...Petitioners

Versus

Union of India & Others

...Respondents

For the Petitioners

...Shri A.K. Bhardwaj, Counsel

For the Respondents

...None

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. B.N. DHOUNDIYAL, ADMINISTRATIVE MEMBER

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

The petitioners approached this Tribunal on the apprehension that their services as casual workers, while in employment, were being terminated.

2. A counter-affidavit has been filed on behalf of the respondents.

3. In it, it is averred that the respondents have no intention to terminate the services of the petitioner. It is true that fresh trainee workers are being recruited and that is done because there is need for more casual workers. However, that has nothing to do with the petitioners' services.

4. In view of the stand taken in the counter-affidavit, the grievance of the petitioners, if any, does not survive. We have no doubt that the respondents shall act fairly while dealing with

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the cases of the petitioners. It goes without saying that if and when an order of termination is passed, it will be open to the petitioners to seek their redress before an appropriate forum.

5. With these observations, this application is disposed of finally but without any order as to costs.

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(B.N. DHOUNDIYAL)
MEMBER (A)
13.08.1993

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(S.K. DHAON)
VICE CHAIRMAN
13.08.1993

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